

**SECOND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT  
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF**

# AROMA ENTERPRISES (INDIA) LIMITED

**Registered Office:** 88, Ajanta Commercial Center, Nr. Income Tax Circle, Ashram Road,  
Ahmedabad, Gujarat - 380 009; **Tel.:** +91-079-27540175; **E-mail id:** compliance.mgc@gmail.com  
**CIN:** L51909GJ1994PLC021482

This Second Corrigendum to Detailed Public Statement ('**Second Corrigendum**') is being issued by Monarch Network Capital Limited ("**Manager to the Offer**") on behalf of Acquirers, in compliance with Regulation 13(4), 14 and 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**Regulations**"). This Second Corrigendum is being issued pursuant to changes/amendments advised by SEBI to the Manager to the Offer vide their letter no. CFD/DCR-I/TO/CD/OW/1319/2016 dated January 14, 2016 and should be read in conjunction with the Original Detailed Public Statement ('**DPS**') and Corrigendum to the DPS ('**Corrigendum 1**') appeared in Financial Express (English - All Edition), Jansatta (Hindi - All Editions), Financial Express (Gujarati Edition) and Navshakti (Marathi - Mumbai Edition) on November 09, 2015 and November 10, 2015 respectively.

The terms used in this Second Corrigendum have the same meaning assigned to this PA, DPS and Corrigendum 1 issued earlier, unless otherwise specified.

The Equity Shareholders of the Target Company are requested to note that the changes/admendments with respect to and in connection with DPS are as follows:

1. Pursuant to SEBI Comments, the references to the applicability of Regulation 31A(8) of the SEBI (LODR) Regulations, 2015, has been deleted as appearing in the initial paragraph & paragraph II(1) of the DPS and the same should be accordingly read.
2. The revised schedule of activities is as given below:

| Activity                                                                                                                                                                                             | Day and Date                    |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|---------------------------------|
|                                                                                                                                                                                                      | Original                        | Revised                         |
| Date of PA                                                                                                                                                                                           | Monday,<br>November 02, 2015    | Monday,<br>November 02, 2015    |
| Publication of this DPS                                                                                                                                                                              | Monday,<br>November 09, 2015    | Monday,<br>November 09, 2015    |
| Last Date for filing Draft Letter of Offer with SEBI                                                                                                                                                 | Wednesday,<br>November 18, 2015 | Wednesday,<br>November 18, 2015 |
| Last date for a competing offer                                                                                                                                                                      | Thursday,<br>December 03, 2015  | Thursday,<br>December 03, 2015  |
| *Identified Date                                                                                                                                                                                     | Monday,<br>December 14, 2015    | Tuesday,<br>January 19, 2016    |
| Date by which Letter of Offer will be dispatched to the shareholders                                                                                                                                 | Monday,<br>December 21, 2015    | Wednesday,<br>January 27, 2016  |
| Last date by which Board of TC shall give its recommendation                                                                                                                                         | Monday,<br>December 28, 2015    | Monday,<br>February 01, 2016    |
| Issue Opening PA Date                                                                                                                                                                                | Tuesday,<br>December 29, 2015   | Tuesday,<br>February 02, 2016   |
| Date of Commencement of Tendering Period (Offer Opening Date)                                                                                                                                        | Wednesday,<br>December 30, 2015 | Wednesday,<br>February 03, 2016 |
| Date of Expiry of Tendering period (Offer closing Date)                                                                                                                                              | Wednesday,<br>January 13, 2016  | Tuesday,<br>February 16, 2016   |
| Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account. | Thursday,<br>January 28, 2016   | Wednesday,<br>March 02, 2016    |

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All public shareholders (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and the existing Promoter and Promoter Group) are eligible to participate in the Offer any time before the closure of the Offer.

All the other terms and conditions remain unchanged. The Acquirers accept full responsibility for the information contained in this Second Corrigendum and also for the fulfilment of their obligations laid down in the Regulations. A copy of this Second Corrigendum to DPS will be available at SEBI website at <http://www.sebi.gov.in>.

## ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



**MONARCH**  
NETWORK CAPITAL

**MONARCH NETWORK CAPITAL LIMITED**  
(FORMERLY KNOWN AS NETWORK STOCK BROKING LIMITED)  
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Goregaon (East), Mumbai - 400063.  
**Tel No.:** 91-22-3064 1600; **Fax No.:** 91-22-2685 0257  
**E-mail Id:** cs@networkdirect.com  
**Contact Person:** Mr. Rajendra Bafna  
**SEBI Registration No.:** INM000011013; **CIN:** L65920MH1993PLC07539

**Place :** Mumbai  
**Date :** January 30, 2016

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